

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I. A. NO.... OF 2020

IN

WRIT PETITION (CIVIL) NO. 1152 - 2020

IN THE MATTER OF.

Tiruchi Siva

..... Petitioner

VERSUS

Union of India & Ors.

...Respondents

AND IN THE MATTER OF:

Bhartiya Kisan Union Bhanu

Through its President

Bhanu Pratap Singh

...Applicants / Impleadment

**AN APPLICATION FOR IMPLEADMENT ON BEHALF OF
THE APPLICANT**

To,

The Hon'ble the Chief Justice of India

and his companion Judges of the

Hon'ble Supreme Court of India, at New Delhi;

The humble application of the above named applicant;

MOST RESPECTFULLY SHOWETH:

1. That, the above mentioned Writ Petition (Civil) has been registered.
2. That the applicants are filing the instant application seeking impleadment in the above noted Civil Appeal.

3. That the applicant is senior citizen and very religious, spiritually and devoted of Farmers of all over India, working in the farmers across the India for welfare and better future of farmers through Bhartiya Kisan Union Bhanu as a President.
4. That petitioner is challenging the 3 new laws that have been are - The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020, The Farmer's Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 and the Essential Commodities (Amendment) Act, 2020.
5. That applicant has sent a representation to the respondent through by hand with a request sought in the above said representation. The said representation were duly served to the respondents / states. But the respondents / states neither send any reply to the above

said representation nor have not taken any effective step or action over the famers agitation till date.

6. That these acts are illegal and arbitrary, because, these acts would pave way for cartelization and commercialization of the agriculture produces and if allow to stand, we are going to completely ruin our country as the corporates can, with one stroke, export our agriculture produce without any regulation, and may even result in famines.

7. The above said laws as unconstitutional, anti former as per these laws formers position is vulnerable to corporate greed of multinational companies. That these laws would dismantle the Agriculture Produce Market Committee (APMC) system intended to insure fair prices for form products.

8. That these laws were passed hastily without having an adequate discussion and a ware reading of its provisions. The implementation of the acts in its current form will spell disaster for the forming community by opening a parallel market which is unregulated and gives enough place for exploitation of the Indian Farmers.
9. That without Agriculture produce market committee acting as a protective shield around the farmers, the market would ultimately fall to the corporate greed of multinational companies who are more profit "oriented" and have no care for the condition of the poverty stricken farmers which are many time coming on the stage of starvation due to natural calamity.
10. That the impugned legislation corporatize agriculture and ushers in unregulated and exploitative regime because, Indian farmer in which most of illiterate

would not have the knowledge to negotiate the best term with a private company and due to this leads to unequal bargaining position in negotiating the farm agreement with corporate would lead to corporate monopolizing the Indian agriculture sector, because, Indian farmers are not in only few state but Indian farmers are from Gowahati to Chaupati and Kanya Kumari to Kashmir.

11. The inherent weakness, poorness of the agriculture sector can not be addressed by way of monetization of the farmers. For the welfare of our Indian farmers and produce to increase there income. Instead, strengthening the existing APMC system by infusing more capital and effective management of the minimum support price was the need of the nationwide for the welfare and improvement the condition of Indian farmers. Because without APMC protecting the farmers, the market would fall to the corporate greed of multinational companies.

12. That protests and all borders of national capital Delhi entry of different states ie. Uttar Pradesh, Rajasthan, Uttarakhand, Punjab, Haryana are completely sealed since 26.11.2020 and agitation all over India is going on against these acts and different farmers organizations under the Bhartiya Kisan Union Bhanu and other organizations which are continues stand and are in support of Indian farmers. Protests continue to surge across the nation against these acts. During staged a Bharat Band, taking to the streets to block highways since long time farmers have also extended their Rail Roko against the bills.

13. That Indian farmers are totally against these bills and call it anti farmer act. and it is important to pertain here that 6 time discussion through dialogue with the Agriculture Minister of Govt. of India with different

organization of farmers held but no fruitful purpose served till now and all round of talks remain inconclusive with Government.

14. That applicant and the farmers are very much afraid that the corporates will twist and turn words to wind them in an unfavorable contract just like money lenders mad bounded labors out of workers. And feelings of the farmers is that it would be very hard for a farmer to always understand the ramifications of the contract that he is signing.

15. The farmers are very much scared that these acts also lead to corporatization of the entire agriculture market and the prices can be driven up or down by the corporate.

16. That amendment to the essentials commodities acts. Would facilitate black marketing and these new laws attack the very foundation of the agriculture fabric of the nation, because it is very important to pertain here that was built to safeguard the interest of the farmers and not leave them at the mercy of privatization. Due to this reason most opposition parties and farmers organizations across the country have strongly opposed the bills.

17. That the MSP system will continue, ideally though an amendment to the laws and also withdrawal of the proposed electricity (amendment bill 2020), because it will lead to an end to subsidised electricity and rules against stubble burning should also not applied to them.

18. That as per the representation which moved before Hon'ble Prime Minister of India by applicant wants

Farmers Commission should be formed, in which all members should be kept as originally farmers including President of Commission. Only the Farmers Commission will decide the price of the crops of the countries farmer. Due to anti farmer policies of the Governments the entire farmer of the country committing suicide therefore, it should be announced that all types of bank loan upon farmers will be forgiven. The outstanding dues of any crop in the country should be paid in 10 days. Central Govt. rejects 3 black laws taken in the name of agrarian reform etc.

19. That the applicants are responsible of society and working for the welfare of farmers.
20. That the applicants are filing this application for impleadment in order to be impleaded in the above noted

Writ Petition (Civil) and bound by the similar order passed by this Hon'ble Court.

21. That it is in the interest of justice for the welfare of farmers across the India that the applicants may be allowed to implead in the above noted Writ Petition (Civil).

PRAYER:

It is the premises aforesaid, it is most respectfully submitted that this Hon'ble Court may graciously be please to:

- a. Permit the applicants to implead/^{intervener} as the petitioner in Writ Petition (Civil) No. 1152 - 2020 in case title Tiruchi Siva Versus Union of India & Ors.
- b. Pass such other and further order/orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case in the interest of justice.

AND FOR THIS ACT OF KINDNESS THE HUMBLE
APPLICANTS AS IN DUTY BOUND SHALL EVERY PRAY.

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